



2026:AHC:24193

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4208 of 2026

Shah Mohammad

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harsh Srivastava, Manish
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The proceedings initiated by the petitioner under Section 24 of U.P. Land Revenue Code, 2006, the same was finalized up to the stage of appeal in favour of the petitioner. It is argued that thereafter wholly illegally private respondents demolished the boundary wall of the petitioner, hence a representation has been made by the petitioner before the respondent No.2/District Magistrate, Jaunpur on 30.12.2025 with the prayer to construct the boundary wall of the petitioner, copy of the same is appended as Annexure No.7 to the writ petition.

2. On the other hand, it is argued by learned Standing Counsel that in this regard, the law has already been well settled by this Court in **Writ C No.35470 of 2025 (Meena Devi vs. State of U.P. and 5 others)** decided on 18.12.2025.

3. In this view of the matter, the present petition is disposed of directing the petitioner to move appropriate application before the concerned Sub Divisional Officer along with photocopy of the orders passed in the proceedings under Section 24 of U.P. Land Revenue Code as well as the photocopy of order dated 18.12.2025 passed in **Writ C No.35470 of 2025 (Meena Devi vs. State of U.P. and 5 others)** and certified copy of this

order before the concerned Sub Divisional Officer within a period of two weeks from today. In case the petitioner does so, the concerned Sub Divisional Officer will do the needful as per observations made in the case of **Meena Devi (Supra)** unless there is no legal impediment.

(Prakash Padia,J.)

February 4, 2026
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